

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

M.A.892/05
in O.A.No.423/05

Tuesday this the 27th day of September 2005

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Rugmini Menon,
W/o.K Sasidharan,
T.G.T.(English),
K.V.No.1, Palakkad (Hemabika Nagar).
Residing at D2, ITI Officer's Colony,
Chandra Nagar, Palakkad – 678 007.

...Applicant

(By Advocate Mr.K.P.Dandapani)

Versus

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg, New Delhi – 110 016.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Chennai Region, I.I.T. Campus, Chennai – 600 036.
3. The Principal,
Kendriya Vidyalaya,
K.V.No.1, Palakkad (Hemabika Nagar).
4. The Principal,
Kendriya Vidyalaya,
Sarni (WCL).
5. Mrs.Janaki P.,
T.G.T. (English),
K.V. Port Blair No.1.

...Respondents

(By Advocate M/s.Iyer & Iyer [R1-4])

This application having been heard on 27th September 2005 the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant has filed a M.A. The prayer in this MA is for a direction

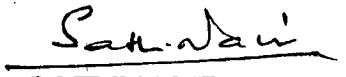
.2.

not to fill up the vacancy which is likely to arise at NAD Alwaye on 31.10.2005. Counsel for the applicant submitted that the applicant is willing to join at Alwaye if she could be accommodated there. He further submitted that the applicant has a medical problem and she has been advised to avoid long distance travel and prolonged walking and thus unable to move to a very distant place like Sami. Counsel for the applicant also submitted that the applicant has filed a written representation to the Principal but the same has been returned unanswered. In the interest of justice the applicant is directed to resubmit the representation through proper channel to the Commissioner, Kendriya Vidyalaya Sangathan within a week from the date of receipt of a copy of this order and the same shall be considered and disposed of by the Commissioner, Kendriya Vidyalaya Sangathan within a period three weeks from the date of receipt of the representation. It is also made clear that till the representation of the applicant is considered and disposed of as above the interim order of the Tribunal shall continue and the applicant shall be permitted to continue in the present post.

2. The OA is also disposed of with the above direction.

(Dated the 27th day of September 2005)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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